

(c) to (e). The Reserve Bank of India have informed that three Foreign Law Firms viz. M/s Chadbourne & Parke Associates, M/s White & Case and M/s. Ashurst Morris Crisp have been granted permission by the Reserve Bank of India (RBI) under Section 29 of the Foreign Exchange Regulation Act, 1973 to open their Liaison Offices at Bombay and New Delhi for a period of three years from the date of approval letter to act as a communication channel i.e. to correspond between their Head Offices and parties in India. They are not permitted to practice Law in India.

[Translation]

Public Sector Undertakings

3200. SHRIMATI BHAVNA CHIKHALIA :
SHRIMATI SHEELA GAUTAM :
PROF. PREM SINGH CHANDUMAJRA :
SHRIMATI SUSHMA SWARAJ :

Will the Minister of INDUSTRY be pleased to state:

(a) the total number of Public Sector Undertaking as on March, 1996 functioning in the country and the total investment made in these units;

(b) the annual average value of export carried out by these PSUs during the last three years;

(c) the target of annual average value of export fixed for these PSUs;

(d) whether Government propose to hand over any of these PSUs to Private Sector; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) As on 31.3.95, upto which period only audited information is available, there were 245 Central PSUs in the country having an investment of Rs.172438 crores in them.

(b) The total foreign exchange earnings of the Central PSUs by way of export of goods and services during the years 1992-93, 1993-94 and 1994-95 were Rs.10338.02 crores, Rs.11872.45 crores & Rs.13345.43 crores respectively.

(c) Participation of Private Sector is considered on merits as and when appropriate after due consideration without affecting the stake-holders, including labour.

Deposits in Non-Performing Assets of Banks

3201. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of FINANCE be pleased to state :

(a) the details of amount deposited in the Non-Performing Assets accounts of the nationalised banks during each of the last three years bank-wise;

(b) the number of NPA accounts in which recoveries were made during the above period, bank-wise and year-wise;

(c) the details of the amount not being recovered from the financial allocation made for priority sector programmes, bank-wise and year-wise;

(d) the details of legal and other actions taken to recover the amount shown in NPA; and

(e) the details of amount which could not be recovered due to interim stay order issued by various courts?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Reserve Bank of India (RBI) have reported that their data base does not generate information regarding amounts deposited in the Non-performing Asset Accounts of the banks and the number of NPA Accounts in which recoveries have been made. However, details of NPAs of the nationalised banks during the last three years are given in the attached Statement-I. The details of recoveries of NPAs during the last three years are given in the attached Statement-II.

(c) The bank-wise outstanding of Public Sector banks' advances to Priority Sector during the last three years is given in the attached statement-III.

(d) Debt Recovery Tribunals have been set up at Ahmedabad, Bangalore, Calcutta, Delhi, Jaipur and Chennai with an Appellate Tribunal in Mumbai for expeditious adjudication and recovery of debts due to banks and financial institutions. RBI has also requested the Indian Banks' Association to encourage its Member banks to bring an increasing number of loan recovery cases to Lok Adalats/Nyayalayas and settle the through fair compromises.

(e) RBI's data monitoring system does not generate the information called for.

STATEMENT-I

Position of Non-Performing Assets

(Rs. in Crores)

Name of the Bank	1993-94		1994-95		1995-96	
	Amount	%to total Advance	Amount	% to total Advance	Amount	% to total Advance
	2	3	4	5	6	7
State Bank of India	11604.80	24.36	10926.15	19.90	10553.53	15.96
State Bank of Bikaner & Jaipur	365.92	18.19	400.25	17.51	337.95	12.45